

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.201- IA/285(AHM)2021
ITEM No.202- IA/806(AHM)2021
ITEM No.203- IA/39(AHM)2022
ITEM No.204- Cont.P/3(AHM)2022 in IA/411(AHM)2021
ITEM No.205- IA/270(AHM)2024
in
CP(IB) 305 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of India
V/s

Pacific Pipe Systems Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 09/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/liquidator	:Mr. Ravi Pahwa, Adv (201,202) :Mr. Arjun Sheth, Adv. : a.w Mr. Rajeev Chawla, Adv. (204, 205) :Mr. Aditya Raval, Adv (201-203 & 205)
For the Respondent	:Mr. Anal Shah, Adv. for R-1 in (204,205)
For the EPFO	:Mr. A.V. Nair, Adv. for R-2 in(201,202)
For the State Tax Department	: Ms. Rituguru, Adv. For R-1 in (201)

ORDER

(Hybrid Mode)

IA/285(AHM)2021 & IA/39(AHM)2022 & IA/806(AHM)2021

Learned counsel for the applicant/liquidator submits that a common rejoinder has been filed to the reply of R-1 and R-2 on 05.07.2024 vide inward diary no. 5339 with advance copies to the opposites counsels. The same is taken on record.

Further, written submission has been filed by the R-1 (States Tax Department) on today's morning through e-mode.

However, Counsel appearing for R-2 (EPFO) submits that this matter may be deferred awaiting the outcome of the appeal preferred by the Department in one of the matter against the order of this Tribunal on the issue which is involved in this case also, which is yet to be listed for hearing before the Hon'ble NCLAT New Delhi.

In view of the above and since, the other counsel appearing has no objection for adjournment and matters stands adjourned.

Cont.P/3(AHM)2022 in IA/411(AHM)2021

Learned counsel for the applicant submits that this contempt petition has become infructuous and is filing a purshish for the withdrawal of the same.

In view of the statement, made by the counsel for the applicant and no objection to the respondent counsel, the Contempt petition is dismissed being infructuous.

IA/270(AHM)2024

Learned counsels from Both the sides are directed to file their written synopsis along with a copy of the judgment & decree passed by the Civil Court in 2009 and to place on record.

Re-list along with other matters on 09.08.2024

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

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**SHAMMI KHAN
MEMBER (JUDICIAL)**